



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd March, 2018

No. LGL.181/2015/11.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th March, 2018 is hereby published for general information.

ASSAM ACT NO. IV OF 2018

(Received the assent of the Governor on 16th March, 2018)

THE ASSAM EXCISE (AMENDMENT) ACT, 2018

AN ACT

further to amend the Assam Excise Act, 2000

Whereas it is expedient further to amend the Assam Excise Act, 2000, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. XIV of
2000

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

1.(1) This Act may be called the Assam Excise (Amendment) Act, 2018

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In the principal Act, in section 2 , after clause (y), the following new clause (z), shall be inserted, namely :-

“ (z) ‘public place’ means any place intended for use by or accessible to the public and includes any conveyance running or parked on public roads or parking area;”

3. In the principal Act, for the existing section 36, the following shall be substituted, namely :-

“36. Recovery of dues.- (1) All excise revenue, payable to the Government under this Act, shall be recovered from the person liable to pay the same or his legal representatives/ successors or from his surety or his agent as if they were the arrears of land revenue or in the manner provided for the recovery of public demands by any law for the time being in force.

(2) In the event of default in payment of excise revenue or otherwise, by any person licensed under this Act, his manufactory, warehouse, shop or premises and all fittings, apparatus, stocks of liquor or material for the manufacture of the same, held therein shall be liable to be attached towards

Preamble

**Short title,
extent and
commencement**

**Amendment of
section 2**

**Substitution of
section 36**

